

[Mr. Deputy-Speaker]

If the hon. Minister says he is not sure, then it means that he has no immediate and definite information on the subject.

It may be very necessary that any Minister who is put a particular question must have all the information relevant to it. He must anticipate a number of supplementary questions. It is no good for any hon. Minister to say, 'I do not know, I do not know'. If the Ministers do not know more than what is asked exactly, then there is no need for supplementary questions at all here. The House expects every hon. Minister to be posted with all kinds of information relevant to the question which may be put on the floor of the House.

The Minister of Home Affairs and States (Dr. Katju): With your permission, Sir, before I move my motion, may I just say one word with respect to what was said about Ministers?

Some Hon. Members: No, no.

Mr. Deputy-Speaker: There is no harm in hearing a suggestion from the hon. Minister.

Dr. Katju: I submit, Sir, Ministers and Deputy Ministers make every endeavour to post themselves with information which is relevant to the question and which arises out of the question. But if, now and again, there is an attempt made to traverse or to travel from China to Peru, then I submit we have got to say, we do not know or we guess or 'I am not sure'. It depends upon the temperament of every Minister. Otherwise, so far as I am concerned, I say I do not know and finish. I cannot speculate as to what questions will be asked.

Mr. Deputy-Speaker: I do not want to raise any debate on this matter. All that I am submitting even for the consideration of the Home Minister is that the Speaker will always take care to see that only relevant questions are allowed. It is open to the hon. Minister to say that he did not anticipate that question or that he will take time to answer that question. The House naturally expects every serious attempt to be made by the Ministers to give all such information relevant to the question and if any questioner wants to go out of the way, of course, the Speaker is there to pull him up and not to allow the question. If the Speaker has any doubt, certainly he may be advised by the Minister.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Friday, the 12th December, 1952—

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P.

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

Mr. Deputy-Speaker: The question is:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Friday, the 12th December, 1952—

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P.

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

The motion was adopted.

DELIMITATION COMMISSION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith, be further extended up to Friday, the 5th December, 1952."

Mr. Deputy-Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to